

## ANNUAL REPORT OF PRESS COUNCIL OF

INDIA, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : I beg to lay on the Table a copy of the Annual Report (Hindi version) of the Press Council of India for the year 1971, under section 18 of the Press Council Act, 1965. [Placed in Library. See No. LT-3557/72]

## ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, DELHI, 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : I beg to lay on the Table a copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Delhi, for the year 1970-71. [Placed in Library. See No. LT-3556/72]

## CORRECTION OF ANSWER TO U.S. Q. NO. 7320 RE. INJURIES TO CIVILIANS DURING FIELD-FIRING BY B.S.F.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : I beg to lay on the Table—

- (i) A statement correcting the answer given on the 24th May, 1972 to Unstarred Question No. 7320 by Shri D. Deb regarding injuries to civilians during field-firing by Border Security Force.
- (ii) A statement showing reasons for delay in correcting the above answer.

## STATEMENT (i)

In reply to part (a) of Unstarred Question No. 7320, I had, on the basis of the information furnished by the Ministry of Defence, stated that according to the re-

ports received, the injury to the woman was not fatal. A report has since been received from the Government of Tripura stating that the woman, who received a bullet injury during the Army firing practice in Gokulnagar, BSF range on 13th April, 1972, died after 23 days of her admission in Government hospital. Since the deceased had no close relative, no compensation has been paid to the family of the deceased.

## STATEMENT (ii)

On 24th May, 1972 in connection with reply to part (a) of Unstarred Question No. 7320, it was stated that according to the reports received the injury received by the woman during the Army firing practice in Gokulnagar, BSF range on 13th April, 1972 was not fatal. The above answer was based on the information furnished by the Ministry of Defence. A report was subsequently received from the Government of Tripura stating that the woman died after 23 days of her admission in the Government Hospital. Since there was a discrepancy in the information furnished by the Government of Tripura and the Ministry of Defence, the Ministry of Defence were requested to indicate the correct position after due verification. The Ministry of Defence have accordingly verified the position from their lower formations and have confirmed the death of the person in the Hospital. Hence, the delay in correcting the reply already given in the Lok Sabha, which is regretted.

## REVIEW AND ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION, NEW DELHI 1970-71

औद्योगिक विकास मंत्रालय में उपसत्री (श्री सिद्धेश्वर प्रसाद) : अग्र्यक महोदय, मैं कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा